REVISED (*APPEARANCE)

ITEM NO.301 Court 9 (Video Conferencing) SECTION IV-A

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 14288-14291/2020

(Arising out of impugned final judgment and order dated 24-10-2020 in WP No. 8644/2020 24-10-2020 in WP No. 8748/2020 24-10-2020 in WP No. 8545/2020 24-10-2020 in WA No. 399/2020 passed by the High Court Of Karnataka At Bengaluru)

FRANKLIN TEMPLETON TRUSTEE SERVICES PVT. LTD. & ANR. Petitioner(s)

VERSUS

AMRUTA GARG & ORS. Respondent(s)

(FOR ADMISSION and I.R. and IA No.122400/2020-EXEMPTION FROM FILING AFFIDAVIT and IA No.122399/2020-PERMISSION TO FILE LENGTHY LIST OF DATES and IA No.122398/2020-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

WITH
SLP(C) No. 14734/2020 (IV-A)
(FOR ADMISSION and I.R. and IA No.125552/2020-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.125551/2020-EXEMPTION FROM FILING AFFIDAVIT and IA No.127452/2020-APPROPRIATE ORDERS/DIRECTIONS)
SLP(C) No. 14929/2020 (IV-A)
(FOR ADMISSION and I.R. and IA No.127681/2020-PERMISSION TO FILE SYNOPSIS AND LIST OF DATES and IA No.127716/2020-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES and IA No.127890/2020-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)
SLP(C) No. 15205/2020 (IV-A)
(FOR ADMISSION and I.R. and IA No.126736/2020-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.126737/2020-EXEMPTION FROM FILING AFFIDAVIT and IA No.126735/2020-PERMISSION TO FILE PETITION (SLP/TP/WP/..)
SLP(C) No. 15008-15011/2020 (IV-A)
(FOR ADMISSION and I.R. and IA No.128253/2020-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)
SLP(C) No. 15206/2020 (IV-A)
(FOR ADMISSION and I.R. and IA No.128094/2020-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.128090/2020-EXEMPTION FROM FILING AFFIDAVIT and IA No.128085/2020-PERMISSION TO FILE PETITION (SLP/TP/WP/..))

Signature Not Verified
Digitally signed by JAGDISH KUMAR
Date: 2021.01.20 11:47:08 IST
Reason:

Date : 18-01-2021 These petitions were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE S. ABDUL NAZEER
HON'BLE MR. JUSTICE SANJIV KHANNA

***For Parties** **Mr. Harish Salve, Sr.Adv.**
Dr. Abhishek Manu Singhvi, Sr. Adv.
Mr. Ashish Bhan, Adv.
Mr. Mohit Rohatgi, Adv.
Mr. Jasmeet Singh, AOR
Mr. Kunaal Shah, Adv.
Ms. Anu Agnihotri, Adv.
Mr. Ashim Sood, Adv.
Ms. Sanjam Arora, Adv.
Mr. Rajendra Dangwal, Adv.
Ms. Kuhuk Jain, Adv.
Ms. Chitra Rentala, Adv.
Mr. Aayush Mitruka, Adv.
Mr. Anirudh Kapoor, Adv.
Mr. Saif Ali, Adv.
Mr. Anirudh Krishna, Adv.
Mr. Pushpendra S. Bhadoriya, Adv.
Ms. Rusheet Saluja, Adv.

Ms. Meenakshi Arora, Sr. Adv.
Mr. Shivam Singh. Adv.
Mr. Sahil Raveen, Adv.
Mr. Jaideep Khanna, Adv.
Mr. Nithyaesh Natraj, Adv.
Mr. Vaiabhav R Venkatesh, Adv.
Mr. Anirudh Sriram, Adv.
Mr. Gopal Singh, AOR
Mr. Manish Kumar,AOR

Mr. Puneet Jain, Adv.
Mr. Harshvardhan Sharma, Adv.
Mr. Harshit Khanduja, Adv.
Mr. Akshat Maheshwari, Adv.
Mr. Harsh Jain, Adv.
Ms. Christi Jain, AOR

Mr. Paritosh Gupta, Adv.
Mr. Aditya Singla, Adv.
Ms. Supriya Juneja, AOR
Ms. Aishwarya Reddy, Adv.
Ms. Chesta Jetly, Adv.

Mr. V. Giri, Sr. Adv.
Mr. Dheeraj Nair, AOR
Mr. Kumar Kislay, Adv.
Mr. Angad Baxi, Adv.

Ms. Madhumita Bhattacharjee, AOR
Ms. Arti Jain, Adv.
Ms. Srija Choudhury, Adv.

Mr. Ravindra Shrivastava, Sr. Adv.
Mr. Abhinav Shrivastava, AOR
Mr. Arpit Jain, Adv.
Mr. Karan Kohli, Adv.
Mr. Arjun Garg, Adv.
Mr. Garima Tiwari, Adv.

Mr. Tushar Mehta, SG
Mr. Arvind P. Datar, Sr. Adv.
Mr. Pratap Venugopal, Adv.
Mr. Surekha Raman, Adv.
Mr. Akhil Abraham Roy, Adv.
Mr. Vijay Valsan, Adv.
Ms. Garima Prashad, Adv.
Mr. Rajat Nair, Adv.
M/S. K J John & Co. AOR
Mr. Arvind Kumar Sharma, AOR

UPON hearing the counsel the Court made the following

O R D E R

Learned observer Mr. T.S. Krishnamurthy has submitted his report. E-voting results have been recorded in paragraph 36 of the said report and have been read out. The Registry would scan the e-report of the observer and make e-copy available to the counsel for the parties, including Advocates on Record who have filed application for intervention/impleadment.

Objections, if any, to the observer's report/e-voting/result would be filed within three days.

Response/reply of the same could be filed within three days hereinafter.

On the next date of hearing, we would decide on the objections, if any; further procedure to be followed, and whether

procedure under Regulation 41(1) in the facts of the present case is mandated.

List the matters on 25.01.2021 at 2:00 p.m.

(JAGDISH KUMAR)
SENIOR PERSONAL ASSISTANT

(KAMLESH RAWAT)
COURT MASTER (NSH)

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For Petitioner(s)	**Dr. Abhishek Manu Singhvi, Sr. Adv.** **Mr. Harish Salve, Sr.Adv.** **Ms. Meenakshi Arora, Sr. Adv.** **Mr. Jasmeet Singh, AOR** **Mr. Manish Kumar, AOR** **M/S. K J John And Co, AOR** **Ms. Christi Jain, AOR** **Mr. Abhinav Shrivastava, AOR** **Mr. Gopal Singh, AOR**
For Petitioner (s) In SLP Civil No.15205/2020	**Mr. Puneet Jain, Adv.** **Mr. Harshvardhan Sharma, Adv.** **Mr. Harshit Khanduja, Adv.** **Mr. Akshat Maheshwari, Adv.** **Mr. Harsh Jain, Adv.** **Ms. Christi Jain, AOR**
In SLP (C) No. 14929 of 2020	**Mr. Ravindra Shrivastava, Sr. Adv.** **Mr. Abhinav Shrivastava, AOR** **Mr. Arpit Jain, Adv.** **Mr. Karan Kohli, Adv.** **Mr. Arjun Garg, Adv.** **Mr. Garima Tiwari, Adv.**
For Respondent(s)	**Mr. Jasmeet Singh, AOR** **M/S. K J John And Co, AOR** **Mr. Gopal Singh, AOR** **Mr. Abhinav Shrivastava, AOR** **Ms. Supriya Juneja, AOR** **Ms. Christi Jain, AOR** **Mr. Arvind Kumar Sharma, AOR** **Mr. Manish Kumar, AOR** **Mr. Dheeraj Nair, AOR** **Ms. Madhumita Bhattacharjee, AOR**
For Respondent(s) (SEBI)	**Mr. Tushar Mehta, SGI** **Mr. Arvind P. Datar, Sr. Adv.** **Mr. Pratap Venugopal, Adv.** **Mr. Surekha Raman, Adv.** **Mr. Akhil Abraham Roy, Adv.** **Mr. Paritosh Gupta, Adv.** **Mr. Vijay Valsan, Adv.** **Ms. Garima Prashad, Adv.** **Mr. Rajat Nair, Adv.** **Mr. Arvind Kumar Sharma, AOR**
For Parties	**Ms. Madhumita Bhattacharjee, AOR** **Mr. S.K.Kulkarni, Adv.**

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